CAT/7/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1122/93 199
T.A. No.

DATE OF DECISION 24-8-93

Jag Mohan Bhandari — Petitioner

in person — Advocate for the Petitioner(s)

Versus

U.O.I. & Ors — Respondent

Sh.J.C.Madan,proxy counsel for Sh.P.H.Ramchandani. — Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. B.N.Dhoundiyal, Member(A)

The Hon'ble Mr. B.S. Hegde, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGEMENT (ORAL)

(Delivered by Sh.B.N.Dhoundiyal, M(A))

Heard the applicant. The main relief claimed is that the respondents be directed to relieve the applicant to join the post of Vigilance Assistant in D.E.S.U, for which he was duly selected. We have been shown the letter dated 21.8.93 issued by D.E.S.U. informing that the appointment is no longer available and his selection may be treated as cancelled. In these circumstances, no relief can be granted to the applicant

(6)

by this Tribunal and the O.A. has become infructuous. The O.A. is therefore, dismissed.

We however clarify that in ~~the~~ case the offer is revived and the applicant is still not relieved to enable him to join D.E.S.U., he shall be free to approach this Tribunal again in accordance with law.

(B.S. HEGDE)
MEMBER(J)

(B.N.DHOUNDIYAL) 24/8/93
MEMBER(A)

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